

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR M/S MANSAROVAR PEARLS (INDIA) PRIVATE LIMITED OPERATING IN PEARLS AT HYDERABAD

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN No.	M/S MANSAROVAR PEARLS (INDIA) PRIVATE LIMITED PAN: AACCM4893J CIN: U36911AP1995PTC021784
2.	Address of the registered office	21-6-475, Gandhi Bazar, Hyderabad, Telangana, 500002.
3.	URL of website	Not Available
4.	Details of place where majority of fixed assets are located	Hyderabad
5.	Installed capacity of main products/ services	Activity stopped long back.
6.	Quantity and value of main products/ services sold in last financial year	Activity stopped long back.
7.	Number of employees/ workmen	Company does not have any employee on roll as per records available with RP.
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Can be sought by sending request to Resolution Professional: cirp.mansarovar@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Can be sought by sending request to Resolution Professional: cirp.mansarovar@gmail.com
10	Last date for receipt of expression of interest	08-03-2026
11	Date of issue of provisional list of prospective resolution applicants	13-03-2026
12	Last date for submission of objections to provisional list	17.03.2026
13	Date of issue of final list of prospective resolution applicants	20.03.2026

14	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	23.03.2026
15	Last date for submission of resolution plans	27.03.2026
16	Process email id to submit Expression of Interest	<u>E-Mail: cirp.mansarovar@gmail.com</u>




Date: Hyderabad
Place: 21-02-2026

Dommoti Surya Rama Krishna Saibaba
Reg No: IBBI/IPA-003/IP-N00165/2018-2019/12106
Regi Add: Flat No. 104, Kavuri Supreme Enclave,
Kavuri Hills, Madhapur, Hyderabad-500081.
For Mansarovar Peral (India) Private Limited under CIRP



AU SMALL FINANCE BANK

Registered Office: 19-A Dhuleshwar Garden, Jaipur, Rajasthan, India, 302001.

www.aubank.in

LOAN AGAINST GOLD - AUCTION NOTICE ON "AS IS WHERE IS" BASIS

The below mentioned borrowers have been issued notices to pay their outstanding amounts towards the loan against gold facilities availed from AU Small Finance Bank Limited ("Bank"). Since the borrower/s has/have failed to repay his/their dues, we are constrained to conduct an auction of pledged gold items/articles on **23 March 2026 between 11:00 AM – 3:00 PM (Time)** at below mentioned branches and the mode specified therein. In the case of deceased borrowers, all conditions will be applicable to legal heirs. Please note that in the event of failure of the above auction, the bank reserves its right to conduct another auction without prior intimation.

Auction Branch Details

JANGAREDDIGUDEM - 25660001596525 25660001576344
25660000587130|GIDDALUR - 25660000632636 25660001552189
25660001552249|GUNTUR - 25660000683139|NELLORE-BV NAGAR - 25660000971207
25660001396252 25660000990041 25660001683742|VIZIANAGARAM -
2566000161670|PIDUGURALLA - 25660000678459|NARASANNAPETA -
25660000639624|NUZZVID - 25660000634093|CHITTOOR - CB ROAD -
25660001670136|RAMANAYAPETA-KAKINADA - 25660001173582
25660001444123|PEDDAPURAM - 25660001544175|VINUKONDA -
25660000592889|TUNI - 256600007155611|MACHILIPATNAM -
25660000665114|RAJANAGARAM - 25660001141003 25660000598719
25660001006858|RAZAM - 25660000639774|KAVALI - 25660000646900|REPALLE -
25660001589669|BOBBILI - 25660001210904

Note: The auction is subject to certain terms and conditions mentioned in the bid form, which is made available before the commencement of auction.

Sd/-
Manager
AU Small Finance Bank Limited



GOCL Corporation Limited

CUIN: L24292TG1961PLC000876

Registered Office: URJA HEIGHTS, 2nd Floor, D.No.7-1-21/A/201, Sy. No.341/1, Raj Bhavan Road, Begumpet, Hyderabad - 500016

website: www.goclcorp.com; **Email:** info@goclcorp.com **Tel:** 040-23810671-9

SPECIAL WINDOW FOR TRANSFER AND DEMATERIALIZATION OF PHYSICAL SHARES

In terms of SEBI Circular No. HO/38/13/11(2)/2026-MRSD-POD/13750/2026 dated January 30, 2026, shareholders of GOCL Corporation Limited are hereby informed that a Special Window for Transfer and Dematerialisation of Physical Shares has been opened for a period of one year from February 05, 2026 to February 04, 2027.

This facility is available for lodgement of Transfer and Dematerialisation of Physical Shares which were sold/purchased prior to April 01, 2019. Kindly refer to the below matrix with regards to the applicability of lodgement:

Execution Date of Transfer Deed	Lodged for transfer before April 01, 2019?	Original Security Certificate Available?	Eligible to lodge in the current window?
Before April 01, 2019	No (it is fresh lodgement)	Yes	Yes
Before April 01, 2019	Yes (it was rejected/ returned earlier)	Yes	Yes
Before April 01, 2019	Yes	No	No
Before April 01, 2019	No	No	No

The shares that are lodged for transfer, if approved, will be issued only in demat mode and shall be under lock-in for a period of one year from the date of registration of transfer. Such shares shall not be transferred/pledged during the said lock-in period. Further the cases involving disputes between transferor and transferee and the shares which have been transferred to Investor Education and Protection Fund (IETF) will not be considered under this window.

Kindly note that the request(s) which are accompanied by original certificate(s) along with transfer deeds and relevant supporting documents will only be considered under this special window.

In case you wish to avail this opportunity, please contact the Company's Registrar and Transfer Agent i.e. KFin Technologies Limited (Unit: GOCL Corporation Limited) at their office at Selenium Tower-B, Plot No. 31 & 32, Gachibowli, Financial District, Nanakramguda, Hyderabad - 500 032.

By order of the Board of Directors,
for GOCL Corporation Limited
Sd/-
A. Satyanarayana
Company Secretary

Place: Hyderabad
Date: February 20, 2026



Canara Bank

SPECIALIZED ARM BRANCH
KVC Arcade, 3rd Floor, 13-1 RC Road, Vani Nagar, Avilala, Tirupati, AP-517501.
Phone: 79016 26759, 9901574353.

POSSESSION NOTICE
[SECTION 13(4)] (For Immovable Property)

Whereas, the undersigned being the Authorised Officer of the **Canara Bank, ARM Branch, Tirupati** under Securitization And Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act 54 of 2002) and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice dated 26.05.2025 calling upon the **Borrower: M/s Sri Saraswathi Educational Society represented by its Secretary & Correspondent Sri N Keshava Reddy and Guarantors: Sri N Bharath Reddy, Sri N Keshava Reddy, Smt N Shiva Bharathi, Smt N Yashoda, Smt K Manjula, Smt C Sridevi and Smt I Madhavi Latha and Corporate Guarantors M/s Keshava Reddy Educational Trust, M/s Bharat Reddy Educational Society**, to repay the amount mentioned in the notice, being **Rs. 68,56,04,731.73/- (Rupees Sixty eight crores fifty six lakhs Four thousand seven hundred thirty one and paise Seventy three only) as on 30.04.2025** and interest thereon, within 60 days from the date of receipt of the said notice.

The Borrowers having failed to repay the amount, notice is hereby given to the borrowers and the public in general, that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him / her under Section 13 (4) of the said Act, read with Rule 8 & 9 of the said Rule on this **19.02.2026**.

The borrowers in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **Canara Bank** for an amount of **Rs.77,08,99,798.47/- (Rupees Seventy Seven Crores Eight lakhs ninety nine thousand seven hundred ninety eight and paise forty seven only) as on 31.01.2026** and interest and other charges thereon from 01.02.2026.

The borrower's attention is invited to the provisions of Section 13 (8) of the Act, in respect of time available, to redeem the secured assets.

Description of the Immovable Property
Property located in S.No. 146 with an extent 2.00 Acres dhoibi Ghat & Topless house 2309.50 Sqft located at Laxminipura Road near Ragamayuri green lands Dinneederapadu Village, Kurnool Taluk, Kurnool Dist. **Boundaries : North : Forest land, South : Land of Adarsha Educational Society, East : Road, West : Dupadu Porambok.**

Date: 19.02.2026, Place: Tirupati **Sd/- Authorised Officer, Canara Bank**



FORM B

PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF VAMSEE TEJA MODERN RICE MILL PRIVATE LIMITED

Sr.No.	PARTICULARS	DETAILS
1	Name of corporate debtor	Vamsee Teja Modern Rice Mill Private Limited
2	Date of incorporation of corporate debtor	16th April 2012
3	Authority under which corporate debtor is incorporated/registered	Registrar of Companies – Vijayawada, South East Region
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U15122AP2012PTC080350
5	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: D.NO.3-249, Koduru-Tadepalligudem State Highway, Alampur, Penumra Mandal, Andhra Pradesh, India - 534126
6	Date of closure of Insolvency Resolution Process	11TH February, 2026
7	Liquidation commencement date of corporate debtor	11-02-2026 (date of pronouncement of order by NCLT, Annamalai) Copy of order received on 19-02-2026.
8	Name and registration number of the insolvency professional acting as liquidator	CA. Kamthammettu Sri Vamsi IBBI/PA-001/IP-P00664/2017-2018/11141 AFA Valid till: 30/06/2027
9	Address and e-mail of the liquidator, as registered with the Board	Address: Plot No. A-85, Flat No. DX-4, Sri Varasidhi Nivas, Road No. 11, Opposite Sai Baba Temple, Jubilee Hills, Hyderabad, Telangana, 500033. Email: casr.vamsi@gmail.com
10	Address and e-mail to be used for correspondence with the liquidator	Address: Plot No. 645, Unit #A3, 1st Floor, Vaishnavi@36, Road No. 36, Jubilee Hills, Hyderabad – 500 033. Email: ip_vamseejearicemill@gmail.com
11	Last date for submission of claims	13-03-2026 i.e. 30 days from the Liquidation Commencement date

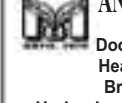
Notice is hereby given that the National Company Law Tribunal, Amaravati Bench has ordered the commencement of liquidation of Vamsee Teja Modern Rice Mill Private Limited on 11-02-2026 under section 33 of the Code.

The stakeholders of Vamsee Teja Modern Rice Mill Private Limited are hereby called upon to submit their claims with proof on or before 13-03-2026, to the liquidator at the address mentioned against item No.10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with their claim, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Sd/-
Mr. Kamthammettu Sri Vamsi
Liquidator of Vamsee Teja Modern Rice Mill Private Limited
IBBI/PA-001/IP-P00664/2017-2018/11141
AFA Valid till: 30/06/2027

Date: 21-02-2026
Place: Hyderabad



ANDHRA PRADESH MAHESH CO-OPERATIVE URBAN BANK LTD.
(Multi-State Scheduled Bank)
Door No.-8-2-680/182, Road No. 12, Banjara Hills, Hyderabad- 500 034
Head Office, Phone No.S : 23437103, 105, 106 & 114, 23431824 & 1825
Branch Branch-110, Rajeshwari Nilayam, Street No.3, Habsiguda,
Hyderabad - 500087 Phone Nos: 040 23437152/62 Web : www.apmaheshbank.com,
E-mail : info@apmaheshbank.com

CORRIGENDUM

Please refer to the Possession Notice advertisement published on 14-02-2026 in Financial Express against Sri Dusari Bai Raju God. Note that the Possession notice for this account bottom is dated 12.02.2026 instead of 12-02-2025. There is no change in the remaining matter.

Date: 20.02.2026
Place: Hyderabad **Sd/-**
AUTHORISED OFFICER

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
M/S MANSAROVAR PEARLS (INDIA) PRIVATE LIMITED
OPERATING IN PEARLS AT HYDERABAD
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1. Name of the corporate debtor along with PAN & CIN No.	M/S MANSAROVAR PEARLS (INDIA) PRIVATE LIMITED PAN: AACCM483J CIN: U36911AP1995PTC021784
2. Address of the registered office	21-6-475, Gandhi Bazar, Hyderabad, Telangana, 500002.
3. URL of website	Not Available
4. Details of place where majority of fixed assets are located	Hyderabad
5. Installed capacity of main products/ services	Activity stopped long back.
6. Quantity and value of main products/ services sold in the last financial year	Activity stopped long back.
7. Number of employees/ workmen	Company does not have any employee on roll as per records available with RP.
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Can be sought by sending request to Resolution Professional: cirp.mansarovar@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Can be sought by sending request to Resolution Professional: cirp.mansarovar@gmail.com
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14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	23.03.2026
15. Last date for submission of resolution plans	27.03.2026
16. Process email id to submit Expression of Interest	E-Mail: cirp.mansarovar@gmail.com

Date: 21-02-2026
Place: Hyderabad

Dommeti Sunya Rama Krishna Saibaba
Reg No: IBBI/PA-003/IP-N00165/2018-2019/12106
Regi Add: Flat No. 104, Kavuri Supreme Enclave, Kavuri Hills, Madhapur, Hyderabad-500081,
For Mansarovar Pearls (India) Private Limited under CIRP

FORM NO. URC-2

Advertisement giving notice about registration under

Part I of Chapter XXI of the Act

[Pursuant to section 374(b) of the companies Act, 2013 and rule 4 (1) of the companies (Authorised to Register) Rules, 2014]

1. Notice is hereby given that in pursuance of sub-section (2) of section 366 of the Companies Act, 2013, an application is proposed to be made after fifteen days hereof but before expiry of thirty days hereinafter has been made to the Registrar, Central Registration Centre at Haryana that **M/s. AMITY TECHNOLOGIES, a Partnership Firm, may be registered under Part I of Chapter XXI of the Companies Act 2013, as a company limited by shares with its name as "AMITY TECHNOLOGIES PRIVATE LIMITED".**

2. The principal objects of the company is to carry on the business of "Manufacturing, Trading of Industrial & Rugged Systems" and allied or incidental or ancillary activities.

3. A copy of the draft memorandum and articles of association of the proposed company may be inspected at the office at H.No.1-2-33/38, Plot No. 38, Meridian Enclave, Nizampet Road, Hyderabad - 500085.

4. Notice is hereby given that any person objecting to this application may communicate their objection in writing to the Registrar at Central Registration Centre (CRC), Indian Institute of Corporate Affairs (IICA), Plot No. 6, 7, 8, Sector 5, IMT Manesar, District Gurgaon (Haryana) Pin Code - 122050 within twenty one days from the date of publication of this notice, with a copy to the company at its registered office.

Dated this 21st Day of February, 2026

Name (s) of Applicant(s)
Sd/-
1. Mr. Y S Viswanadh
2. Mrs. Sutapa Paul

SMALL INDUSTRIES DEVELOPMENT BANK OF INDIA

Specialised Asset Recovery Branch / Asset Recovery Vertical Unit,
756 L, Overseas Towers, Anna Salai, Chennai 600 002

DEMAND NOTICE

Demand Notice under Section 13 (2) of Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 (SARFAESI Act) read with Security Interest (Enforcement) Rules, 2002

Whereas **Rajeshwari Enterprises** (the borrower) was sanctioned financial assistance of **Rs.40 Lakh** under Secured Business Loan (SBL) Scheme and **Rs.120.00 Lakh** under Secured Business Loan (SBL) Scheme by **Small Industries Development Bank of India (SIDBI)** and as part of the sanction of the financial assistance, the borrower/hypothecator/mortgagor have also created security interest over the movable and immovable properties mentioned below in favour of **SIDBI**. Consequent upon defaults committed, the account of the borrower has been classified as **Non-Performing Asset (NPA)** on **08/11/2025**. The Authorized Officer of **SIDBI** had issued a **demand notice dated 09/01/2026** under Section 13(2) of the SARFAESI Act, 2002 to the addresses of the borrower/hypothecator/mortgagor/guarantors. Consequent upon the non-service of the said notice to the Borrower and guarantors mentioned below, this public notice is published. Through this publication, the below mentioned borrower along with guarantors is called upon to pay to **SIDBI** within 60 days from the date of publication of this notice the amount indicated below together with interest thereon at contractual rate and penal charges of 2% p.a. with monthly rests upon the footing of compound interest, until payment along with other charges and monies outstanding, failing which the **SIDBI** as a secured creditor shall be entitled to enforce its security interest by taking recourse to one or more of the measures under Chapter III of the SARFAESI Act read with the Security Interest (Enforcement) Rules, 2002 including but not limited to taking possession of the secured assets and/or disposing of the secured assets hypothecated to **SIDBI** for realization of the dues mentioned below at your own risk as to the costs and consequences thereof.

Sl.No.	Name & Address of the Borrower	Outstanding Amount
1.	M/s Rajeshwari Enterprises (Borrower / Hypothecator) Plot No.1/A, survey No.374, 1st Floor, IDA, Gandhi Nagar, Kukatpally, Outhubullapur Village, TSIC, IALA, Medchal – Malkajgiri District, Telangana – 500072.	Rs. 1,22,50,979/- (Rupees One Crore Twenty Two Lakh Fifty Thousand Nine Hundred and Seventy Nine Paise) including interest, further interest, penal charges and cost and charges as on 10-12-2025 together with interest thereon.
2.	Shri. Harinath Godishala , (Proprietor/Guarantor/ Mortgagor) 4-42-1012/A, Paparayadu Nagar, Rajeshwari Enterprises, Asbestos Colony, Kukatpally, Ranga Reddy Dist., Hyderabad – 500037.	
3.	Smt. Haripriya Godishala (alias Bathini Radha Godishala), (Guarantor/Mortgagor) 4-42-1012/A, Paparayadu Nagar, Rajeshwari Enterprises, Asbestos Colony, Kukatpally, Ranga Reddy Dist., Hyderabad – 500037.	

Details of hypothecated movable assets

First Charge by way of Hypothecation of all movables including Plant & Machinery spares, tools & accessories, office equipment, computers, furniture and fixtures whether installed or not and whether now lying loose or in cases or which are now lying or stored in or about or shift hereafter from time to time during the continuance of the security of these presents be brought into or upon or be stored or be in or about the Borrower premises, factory, showrooms and godowns or wherever else the same may be or held by any party to the order or disposition of the Borrower or in the course of transit on or high seas or on order of delivery; however and wheresoever in the possession of the Borrower and either by way of substitution or addition.

List of major assets hypothecated to SIDBI:

Sl. No.	Description of the Assets	Qty
1.	ACE CNC Lathe Model:SJE 10 LM (SNo.40252-6903)	1No.
2.	CNC Vertical Machining Centre Model: BMV60YC4+Sno. BMV60+P3-468	1No.
3.	Injection Moulding Machine N-Series 150	1No.
4.	Injection Moulding Machine Model- Nova 80 Servo	1No.
5.	Hydraulic Press 50 Tons Capacity 4 Pillar type, Bed Size:600mm x 600mm Hydraulic power pack with 5HP motor, fully operated with electrical push button controls Etc.	1No.

Immovable Properties:

I. Property Owned by Smt. Haripriya Godishala (alias Bathini Radha)
All those piece and parcel of land measuring 300 Sqyds. situated at H.No.42-1012/Part, on plot Nos 194/B, 195, 196/A, 205/A, 206 & 207/A in survey nos. 484, 492, 493 and 511, at Paparayadu Nagar, Kukatpally and under GHMC, Kukatpally Municipality, Medchal-Malkajgiri district butted and bounded by North: Road; East: Neighbor's Land; West: Vendor's Property; South: Vendor's Property.

Together with all buildings and structures thereon and plant and machinery attached to earth or permanently fastened to anything attached to earth.

II. Property Owned by Shri. Harinath Godishala, (proprietor of Rajeshwari Enterprises)
All those piece and parcel of land and building measuring to an extent of 347.00 sq.mtrs or (415.01 sq.yds) situated at plot N.1/A, Industrial Development area, Kukatpally, IALA (Industrial Area Local Authority) village, Outhubullapur Mandal, Medchal – Malkajgiri district, covered under Sy.No.374 IDA Kukatpally IALA (Industrial Area Local Authority) including Factory shed, building and structural thereon buildted and bounded by Which are within the following four boundaries: North: Plot No. Land 1/B South: Existing 50'00" Road. East: Plot No C-15, West: Existing 50'00" Road. Together with all buildings and structures thereon and plant and machinery attached to earth or permanently fastened to anything attached to earth.

The borrower's attention is also invited to the provisions of sub section (8) of section 13 of the Act, in respect of the time available to the borrower to redeem the secured assets.

Please note that after receipt of this notice, in terms of sub-section 13 of Section 13 of the Act, you (borrower/hypothecator/mortgagor/guarantors) are prohibited and restrained from transferring any of the secured assets, by way of sale, lease or otherwise (other than in the ordinary course of business), without prior written consent of **SIDBI** and that non-compliance with the above provision contained in section 13 (13) of the said Act is an offence punishable under section 29 of the Act.

This statutory notice is issued without prejudice to all the other rights and remedies available to **SIDBI** in law or contract or both, in respect of the said Financial Assistance.

Sd/-Authorised Officer
Small Industries Development Bank of India

Date: 21-02-2026
Place: Chennai

“IMPORTANT”

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals adversing in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.



Home First Finance Company India Limited
CIN: L65990MH2010PLC20703 Website: homefirstindia.com
Ph: 180030008425 Email ID: loanfirst@homefirstindia.com

POSSESSION NOTICE

REF: POSSESSION NOTICE UNDER SUB-RULE (1) OF RULE 8 OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002

WHEREAS the undersigned being the Authorized Officer of **HOME FIRST FINANCE COMPANY INDIA LIMITED**, pursuant to demand notice issued on its respective dates as given below, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act No. 54 of 2002) and in exercise of powers conferred under section 13(2) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 calling upon you/Borrowers, the under named to pay outstanding dues as within 60 days from the date of receipt of respective notices. You/Borrowers all, however, have failed to pay the said outstanding dues within stipulated time, hence **HOME FIRST FINANCE COMPANY INDIA LIMITED** are in exercise and having right as conferred under the provision of sub section (4) of section 13 of SARFAESI ACT, 2002 read with rules thereunder, taken **POSSESSION** of the secured assets as mentioned herein below:

S. No.	Name of Borrowers/ Co-Borrowers/ Guarantors	Description of Mortgaged Property	Date of Demand Notice U/s 13(2)	Total Outstanding as on date of demand notice (in Rs.)	Date of Possession
1.	Mullagiri Suri Babu, Mullagiri Anitha	R.S.No: 595-1, Near Door No.3-21(As Per Document), D.No.2-197, Assessment No.357, (As per House tax), R.S.No: 595-1, Chintalapudi Village and Gram Panchayati, Chintalapudi Mandal, Earlier West Godavari District, Present Eluru District, Eluru, Andhra Pradesh, 521213 Bounded by North-Site of Konda Somayya, South-Site of Battula Vijayaraju, East-Site of Gattu Gopayya, West-Panchayathi Road.	04-07-2025	10,89,088	19-02-2026
2.	Pudiyakonda Siva Chandu Manikanta, Late Podiya Konda Mohana Rao (Deceased), Other Legal Representative of Late Podiya Konda Mohana Rao (Deceased)	Flat-Door no.3-89/1, D.no.68/2, Near Sivalayam, Kunchanapalli Village and Panchayat, Tadepalli Mandal,Cuntur,Andhra Pradesh- 522501. Bounded By : East by - 19.6ft G Sambaiah, South by - 22.6ft P Venkateswarlu, West by - 19.6ft 2 Sq Yards Joint Galli, North by - 22.6ft M Sambrajamma.	04-12-2025	12,87,786	17-02-2026

The borrower having failed to repay the amount, notice is hereby given to the borrower / Guarantor and the public in general that the undersigned has taken Possession of the property described herein below in exercise of powers conferred on him/her under section 13(4) of the said Act read with rule 8 of the said rule on the date mentioned above.

The **BORROWERS/GUARANTORS** and the **PUBLIC IN GENERAL** are hereby cautioned not to deal with the above referred Properties/Secured Assets or any part thereof and any dealing with the said Properties/Secured Assets shall be subject to charge of **HOME FIRST FINANCE COMPANY INDIA LIMITED** for the amount mentioned hereinabove against Properties/Secured Assets which is payable with the further interest thereon until payment in full. The borrower's attention is invited to the provisions of subsection (8) of Section 13 of the Act, in respect of time available to redeem the secured asset.

Date: 21-02-2026, Place: Andhra Pradesh **Authorized Officer, Home First Finance Company India Limited**



Karnataka Bank Ltd.
Your Family Bank. Across India

Asset/Recovery Management Branch, Ground floor, Plot No.50, Srinagar Colony, Road No. 3, Banjara Hills, Hyderabad - 500073.

Phone : 040-23755686/ 23745686
E-Mail : hyd.arm@ktkbank.com
Website : www.karnatakabank.com
CIN : L85110KA1924PLC001128

SALE NOTICE OF IMMOVABLE PROPERTIES

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 read with proviso to rule 8(6) of Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to public in general and in particular to Borrower (s) and Guarantor (s) that the below described immovable property mortgaged /charged to the secured Creditor, the Possession of which has been taken by the Authorised Officer of Karnataka Bank Ltd., The Secured Creditor will be sold on "As is Where is", "As is What is" and "Whatever there is" on 09-03-2026 for recovery of dues to the Karnataka Bank Ltd, from following Borrowers/Guarantors/Co-Obligants

Karnataka Bank Limited, Nampally Branch [(040-24606232 (G)/ 9849637637 (BM)/ 9000844084 (ABM)]

Sl.No.1: Name & Address of Borrowers/Mortgagors/Guarantors, Date of Possession and Details of Secured Debt. 1) **M/s Seven Hills Tar Petro Products LLP** represented by its Partners (a) **Mrs. K Rajeswari** (b) **Mr.Gotti Mukkula Vishwanath**, (c) **Mrs. Vishalakshmi Dey**, (d) **Mr. Purnesh Babu Kayagurla** addressed at Flat No.304, Reliance Krishna, Hill Fort, Near Kalanjali, MLA Quarters, Hyderabad - 500029 (2) **Mrs. K Rajeswari** W/o Mr. K Lakshmi Patni residing at No.5-146, Housing Board Colony, Near Sunshine SCH Officers Colony, Ananthpur – 515001 (3) **Mr.Gotti Mukkula Vishwanath**, S/o Mr. G Narahari, residing at No.3-6-168/7, Hyderabad, Om Sai Towers, 104, Himayath Nagar, Hyderabad – 500029 (4) **Mrs. Vishalakshmi Dey** W/o Mr. Pradeep Kumar Dey residing at No.3-6-67/66, Flat No.34, B.N Reddy Complex, Opp Old Sky Line Theatre, Basheerbag, Hyderabad – 500029 (5) **Mr. Purnesh Babu Kayagurla** S/o Mr. K Lakshmi patni, residing at No. 5-146, Housing Board Colony, Near Sunshine SCH officers Colony, Ananthpur – 515001 and (6) **Mr. Vijaya Shanker**, S/o Mr. Gottimukkala Narahari, residing at No. 3-6-167/7, Flat No.104, Hyderabad, Om Sai Tower, Himayath Nagar, Hyderabad - 500029 **Date of Possession Symbolic Possession** of the property taken on: 07.04.2022 and physical possession of the property taken on 31-10-2025. **Details of Secured Debt:** **Rs. 8,13,38,612.47 (Rupees Eight Crore Thirteen Lakh Thirty Eight Thousand Six Hundred Twelve and Forty Seven Paise only)** along with future interest from 01.01.2024 plus costs under PSOD Loan A/c No.3207000600074601.

DESCRIPTION OF THE IMMOVABLE PROPERTY

All that part and parcel of property bearing Municipal No.4-1-825/C, on Third Floor of 'LAXMI ESTATE' admeasuring 7020.23 sq ft along with undivided share of land admeasuring 150 Sq. yards, situated beside Ramakrishna Theatre, J.N. Road, Abids, Hyderabad belonging to Mr. Gotti Mukkula Vishwanath, Mrs. Vishalakshmi Dey and Mr. Vijaya Shanker bounded by: **North:** Party NTR Estate Facility, South: Neighbour's Property, East: Corridor, Staircase, Lift & Open to Sky, West: J.N Road Facing **Latitude: 17.38609825N Longitude: 78.47642266E** **(The authorised officer is having physical possession of the property)**

Reserve Price: Rs. 4,55,00,000.00 (Rupees four crores fifty five lakhs only) (Including TDS)
Earnest Money Deposit: Rs.45,50,000.00 (Rupees forty five lakhs fifty thousand only)

Karnataka Bank Limited, Visakhapatnam Main Branch (PH: 77029 65959)

Sl.No.2: Name & Address of Borrowers/Mortgagors/Guarantors, Date of Possession and Details of Secured Debt. 1) **M/s. Venkata Aditya Gullapalli**, S/o Mr. G B Srinivas Rao, Sl No. (2) **Mrs. Sravya Vissarapaga**, Do Mr. Venkata Aditya Gullapalli, (3) **Mrs. Gullapalli Gouri Parvathi**, W/o Mr. G B J Srinivas Rao, Sl Nos. (1) & (2) are addressed at No. 43-5-10, Ground Floor, Siva Sivani Residency, Subbalakshmi Nagar, Dondaparthi, Visakhapatnam – 530016 and Sl No. (3) are addressed at 25-4-14, Gedda Veedhi, Seetharamaraju Peta, Visakhapatnam – 535002 **Date of constructive Possession:** 27.03.2024, **Details of Secured Debt:** **Rs. 29,09,069.94 (Rupees twenty nine lakhs nine thousand sixty nine and paise ninety four only)** under PSTL A/c No.7927001800114501 plus interest from 05.08.2025 plus costs

DESCRIPTION OF THE IMMOVABLE PROPERTY

All that part and parcel of site measuring 92 sq. yards or 77.28 sq.mts, together with RCC House consisting of Ground Floor measuring 561 sq ft and First Floor measuring 561 Sq. Western part, bearing Door No. 25-4-14, Assessment No. 1093021161, situated in Town Survey No. 207 of Vizianagaram Town, Maharaajupeta South Ward, situated at ward no. 25, Sitaramarajupeta area, Northern Side of Gedda Veedhi Road, within limits of Vizianagaram Municipal Corporation Area and Registration Joint Sub Division, Vizianagaram, property belonging to Mr. Venkata Aditya Gullapalli bounded by **North:** Municipal Road, **East:** Wall between G. V. S. R. Anjaneya Murthy and this vendor, **South:** Municipal Road, **West:** Wall between A. Satyanarayana and this Vendor. **Location: Latitude & Longitude: 18.112747 & 83.413262**